

‘भाजयुमो की रैली में बर्बरता पर निर्णय ले’

नई दिल्ली, प्रमुख संवाददाता। पश्चिम बंगाल में अक्टूबर 2020 में भारतीय जनता युवा मोर्चा (भाजयुमो) द्वारा आयोजित एक रैली के दौरान कथित तौर पर पुलिस बर्बरता की शिकायत पर उच्च न्यायालय ने मंगलवार को राष्ट्रीय मानवाधिकार आयोग जल्द से जल्द फैसला करना निर्देश दिया है। न्यायालय ने मामले में शिकायत पर उचित निर्णय करने के लिए छह माह का वक्त दिया है।

जस्टिस प्रतिभा एम. सिंह ने कहा कि ‘यद्यपि आयोग मामले में ‘उचित विचार कर रहा है’ लेकिन कार्यवाही को समयबद्ध तरीके से हल किया जाना चाहिए क्योंकि यह घटना अक्टूबर 2020 का है। न्यायालय ने भाजयुमो सदस्य रोहित वर्मा की ओर से दाखिल याचिका पर यह आदेश दिया है।

Odisha govt trying to suppress Gobind death: Opposition

<https://www.newindianexpress.com/states/odisha/2023/mar/14/odisha-govt-trying-to-suppress-gobind-death-opposition-2555954.html>

BHUBANESWAR: Minsiter of State for Home Tusharkanti Behera informed the Assembly on Monday that investigation into the alleged suicide of Gobind Sahu, main accused in the school teacher Mamita Meher murder case, is being conducted as per the directive of the National Human Rights Commission (NHRC).

Making a statement in response to an adjournment motion notice given by the Opposition members, the minister said that Sahu, an under trial prisoner, was found hanging from the ceiling of the prison's kitchen window on December 20, 2022. Sahu was in Kantabanji sub-jail in Balangir district.

Behera said a case of unnatural death was registered at Kantabanji police station following written complaint by the jailer and prison superintendent. Inquiry into the incident was handed over to the Crime Branch and probe is also underway by the judicial magistrate, Kantabanji. The postmortem report of Sahu showed that the cause of the death was due to hanging, he said and added that his death is being probed from all angles.

The Opposition BJP members walked out from the House expressing their dissatisfaction over the reply given by the minister. Coming down heavily on the government, Opposition chief whip Mohan Majhi alleged that efforts are being made to suppress the case and the investigating agencies are yet to find out whether Sahu died by suicide or was murdered. Raising questions over the slow pace of investigation into the case, leader of the Congress Legislature Party (CLP) Narasingh Mishra demanded the incident should be probed by a special investigation team.

Naxal Violence: सरकार ने लोकसभा को बताया, नक्सली हिंसा में आई 77 फीसदी की कमी

<https://www.jagran.com/news/national-govt-tells-lok-sabha-naxalite-violence-has-come-down-by-77-percent-23356042.html>

नई दिल्ली, पीटीआई। केंद्रीय गृह राज्य मंत्री नित्यानंद राय ने मंगलवार को लोकसभा में एक लिखित प्रश्न के उत्तर में कहा कि पिछले 12 वर्षों में भारत में नक्सली हिंसा में 77 प्रतिशत की कमी आई है और संबंधित घटनाओं में होने वाली मौतों की संख्या में भी 90 प्रतिशत की कमी आई है। उन्होंने कहा कि नक्सली उग्रवाद से संबंधित हिंसा का भौगोलिक प्रसार काफी कम हो गया है और 2022 में 45 जिलों के केवल 176 पुलिस स्टेशनों ने संबंधित हिंसा की सूचना दी है।

2010 में, 96 जिलों के कम से कम 465 पुलिस थानों ने वामपंथी उग्रवाद से संबंधित हिंसा की सूचना दी थी। राय ने कहा कि नक्सली उग्रवाद से संबंधित मौतों (सुरक्षा बलों और नागरिकों) की संख्या 2010 में 1005 के सर्वकालिक उच्च स्तर से घटकर 2022 में केवल 98 रह गई है।

एनएचआरसी में जम्मू-कश्मीर से संबंधित 1,164 मामले दर्ज किए गए

केंद्रीय गृह राज्य मंत्री नित्यानंद राय ने मंगलवार को लोकसभा में कहा कि केंद्र शासित प्रदेश जम्मू और कश्मीर से संबंधित कुल 1,164 मामले एक अक्टूबर 2019 से दिसंबर 2022 तक राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में दर्ज किए गए हैं।

नित्यानंद राय ने नेशनल कांफ्रेंस के लोकसभा सदस्य हसनैन मसूदी के प्रश्न के लिखित उत्तर में कहा कि जम्मू और कश्मीर पुनर्गठन अधिनियम 2019 के आधार पर जम्मू और कश्मीर मानवाधिकार संरक्षण अधिनियम 1997 को निरस्त कर दिया गया है और संबंधित केंद्रीय अधिनियम यानी मानवाधिकार संरक्षण अधिनियम, 1993 का आवेदन लागू हो गया है। जम्मू और कश्मीर में तत्कालीन राज्य मानवाधिकार आयोग को 23 अक्टूबर 2019 को समाप्त कर दिया गया था।

भारत के 63 थानों में वाहन नहीं, 285 में मोबाइल फोन नहीं

सरकार केंद्रीय गृह राज्य मंत्री नित्यानंद राय ने कहा कि देश में अभी 17,535 पुलिस थाने चल रहे हैं। उन्होंने मंगलवार को लोकसभा में एक प्रश्न के लिखित उत्तर में कहा कि कुल 63 थानों में कोई वाहन नहीं है, 628 में कोई टेलीफोन कनेक्शन नहीं है और 285 में वायरलेस सेट या मोबाइल फोन नहीं है।

आपराधिक कानूनों में व्यापक संशोधनों के लिए मांगा गया सुझाव

गृह मंत्रालय ने आपराधिक कानूनों में व्यापक संशोधन के लिए मुख्यमंत्रियों, सुप्रीम कोर्ट, हाई कोर्ट के न्यायाधीशों और सांसदों सहित सभी हितधारकों से सुझाव मांगे हैं। केंद्रीय गृह राज्य मंत्री अजय कुमार मिश्रा ने लोकसभा में कहा कि भारतीय दंड संहिता 1860, दंड प्रक्रिया संहिता 1973 और भारतीय साक्ष्य अधिनियम 1872 आपराधिक कानूनों में सुधार का सुझाव देने के लिए राष्ट्रीय विधि विश्वविद्यालय, दिल्ली के कुलपति की अध्यक्षता में एक समिति का गठन किया गया है।

एक लिखित प्रश्न के उत्तर में उन्होंने कहा कि गृह मंत्रालय ने राज्यपालों, राज्यों के मुख्यमंत्रियों, उपराज्यपालों और केंद्र शासित प्रदेशों के प्रशासकों, भारत के मुख्य न्यायाधीश, विभिन्न हाई कोर्ट के मुख्य न्यायाधीशों, बार काउंसिल आफ इंडिया से भी सुझाव मांगे हैं।

Decide in six months plea on police action during BJYM rally in West Bengal: Delhi HC to NHRC

<https://www.thehindu.com/news/national/other-states/decide-in-six-months-plea-on-police-action-during-bjym-rally-in-west-bengal-delhi-hc-to-nhrc/article66618586.ece>

Justice Prathiba M. Singh noted that although the matter was “receiving due consideration” by the NHRC, the proceedings should be concluded in a time-bound manner as the incident pertained to 2020

The Delhi High Court on March 14 asked the National Human Rights Commission (NHRC) to take a decision in six months on a complaint in relation to alleged police brutality during a rally organised by the Bharatiya Janata Yuva Morcha (BJYM) in West Bengal in October 2020.

Justice Prathiba M. Singh noted that although the matter was “receiving due consideration” by the NHRC, the proceedings should be concluded in a time-bound manner as the incident pertained to 2020.

The court’s direction came on a petition by one Rohit Verma, a member of Bharatiya Janata Yuva Morcha, who has claimed that he participated in the peaceful “Nabanna Chalo” rally organised on October 8, 2020 in West Bengal, which allegedly became a “hunting ground for the police establishment” and witnessed “large-scale brutality”.

The rally, he has stated, was a peaceful protest against “ineffective, irresponsible, brutish, intimidatory, dictatorial and violent governance of the TMC-led State Government.” Counsel for the NHRC stated it has taken cognisance of the complaint in relation to the rally and was exercising its power under the law to deal with the same in an “independent and rational” manner.

The Commission is vigilant of the fact that it has to expedite orders in pending matters, he added.

“The court is of the opinion that the matter is receiving due consideration. However, considering the fact that the subject relates to an incident which took place in 2020, it is deemed appropriate to direct that the NHRC would take its final decision in the matter in six months,” ordered the court.

The court noted that as per response filed by the NHRC, detailed action has been taken by the authority pursuant to the complaint, including calling for reports from authorities in West Bengal.

“The NHRC affidavit suggests that directions have been passed by the commission and finding has been issued that there is a violation of human rights. Subsequently, notice

was also served upon the concerned authority including the chief secretary and DGP of West Bengal,” recorded the court.

The NHRC counsel said the Commission is not a “supervisory authority” in relation to law and order in any state and deals with complaints of violation of human rights.

Earlier, the petitioner had argued that the NHRC was not taking any action on the complaint and was “laying to waste” its powers granted to it under the law.

The petition, filed in 2021, sought directions for an expeditious decision by the NHRC on the complaint.

“The complaint was filed to bring to the attention of the respondent, the magnitude of the egregious human and fundamental rights violations committed by the State machinery in West Bengal on the fateful day of the Nabanna Chalo rally,” the petition said.

It claimed the NHRC notice was issued promptly but the matter then went into cold storage.

“Even after a period of almost nine months having elapsed since the making of the complaint, the respondent had done little to nothing to bring the State of West Bengal and its police establishment to book,” the petition through lawyers Kabir Shankar Bose and Surjendu Sankar Das stated.

The petition contended that the attack on the participants was an attack on democracy and that the police and the State Government of West Bengal “acted in tandem to stifle dissent and silence by force the demands of the people of West Bengal for accountability”.

“The vicious attacks by the police authorities at the behest of the State Government are politically motivated and focused against the supporters of any political party or faction which is not the ruling party of the State of West Bengal, namely, the All-India Trinamool Congress [TMC],” the plea submitted.

3 workers killed in fire at Ludhiana factory

TRIBUNE NEWS SERVICE

LUDHIANA, MARCH 14

Three workers were killed in a major fire that broke out in a three-storey factory near Lakkar Bridge on Tuesday.

According to information, the fire broke out at around 1 pm. Almost 12 workers were working in the factory when the fire started. While the workers tried to rush out of the factory, five of them got stuck inside the unit. It was only when fire tenders reached the spot they were taken out by firefighters in critical conditions.

One worker was charred to death inside the factory while other four injured were immediately rushed to the DMC hospital where two died during treatment. The remaining two are still undergoing treatment at the hospital.

Maninder Singh, fire station officer, said "When the fire fighters were dousing the flame, they saw five workers lying unconscious. The fire had spread across three floors and was controlled after four hours of struggle."

The one who charred to



Firefighters rescue workers stuck inside the factory in Ludhiana.

INSUFFICIENT SAFETY ARRANGEMENTS

- There were reportedly no fire safety arrangements in place. Only a few fire extinguishers there in the factory, but these were not sufficient to control the blaze
- Of the 12 workers inside the unit when the fire broke out, five were unable to escape. One died on the spot and two others succumbed to their injuries at a hospital

death on the spot was identified as Inderjit Singh, the two who succumbed to the injuries at the hospital were Mahinder Kumar (38) and Ravinder Chopra (60). Gulshan Kumar (35) and Ashwani Kumar (35) are still under treatment.

Some of the houses in the

vicinity of the factory were vacated by the police as a precaution since there was risk of building collapse.

SHO Vijay Kumar, when asked about the action taken against the factory owner for negligence, said a probe was underway and action would be taken as per the law.

Daily Excelsior/ Kashmir Reader/ ANI news

J&K receives Rs 1547 cr investment in current FY

<https://www.dailyexcelsior.com/jk-receives-rs-1547-cr-investment-in-current-fy/>

<https://kashmirreader.com/2023/03/15/1164-human-rights-cases-regarding-jk-registered-with-nhrc-mha/>

<https://www.aninews.in/news/national/politics/1164-cases-pertaining-to-j-k-registered-with-the-nhrc-post-abrogation-of-article-370-mos-home-rai20230314153352/>

NEW DELHI, Mar 14: A record investment of Rs 1,547 crore has been received by Jammu and Kashmir in the current fiscal till January, Union Minister of State for Home Nityanand Rai said in the Lok Sabha today.

Rai said the Government expects investments to further increase in the next five years in various important sectors like manufacturing, services, healthcare and pharmaceuticals, agro-based industry, and tourism, including film and medical. During 2022-23 till January, a record investment of Rs 1,547.87 crore has been received by the Union Territory and this investment during the current financial year is the highest ever compared to any of the previous financial years, he said replying to a written question.

The Minister said Jammu and Kashmir had received investment of Rs 376.76 crore in 2021-22, Rs 412.74 crore in 2020-21, Rs 296.64 crore in 2019-20, Rs 590.97 crore in 2018-19 and Rs 840.55 crore in 2017-18.

He said the Government of Jammu and Kashmir has already received investment proposals worth Rs 64,058 crore.

The Central Government has notified the new Central sector scheme for industrial development of Union Territory of Jammu and Kashmir on February 19, 2021, and various policy initiatives have been taken by the authorities, Rai said.

Meanwhile, between October 1, 2019 and December, 2022, the National Human Rights Commission (NHRC) has registered 1164 cases of Human Rights violations from Jammu and Kashmir.

This information was also tabled in the Lok Sabha by Nityanand Rai in reply to a written question of National Conference Member Parliament, Hasnain Masoodi.

“Total 1164 cases pertaining to the State of Jammu and Kashmir have been registered with the NHRC from 1st October, 2019 to December, 2022, as per the information provided by NHRC.

“Out of those, 111 have been considered and closed by the Commission, 368 have been disposed of with direction, 484 have been dismissed in limini, compensation has been recommended in one case and 200 cases are pending for consideration of the Commission,” the Union MoS Home told the Lok Sabha.

Masoodi had sought the details about total number of fresh cases registered from Jammu & Kashmir with the National Human Rights Commission from October 2019 to December 2022.

To another question of the NC MP about the total cases pending with the erstwhile State Human Rights Commission (SHRC) at the time of its winding up in view of the Reorganization of Jammu and Kashmir post abrogation of Article 370, the Union MoS Home said, "by virtue of the Jammu and Kashmir Reorganization Act, 2019, the Jammu and Kashmir Protection of Human Rights Act, 1997 has been repealed, and the application of corresponding Central Act i.e. The Protection of Human Rights Act, 1993 has come into force." "Accordingly, the erstwhile State Human Rights Commission in Jammu and Kashmir was wound up on October 23, 2019. As per the Jammu and Kashmir Reorganisation (Adaptation of Central Laws) Order, 2020, notified on March 18, 2020, the functions relating to human rights in case of Union Territory of Jammu and Kashmir shall be dealt with by the National Human Rights Commission (NHRC)," he said.

The Minister added, "by virtue of the aforesaid notification, the jurisdiction regarding Human Rights cases of Union Territory of Jammu and Kashmir vests in the NHRC. The total complaints that were pending before the Commission at the time of its winding up were 765."

Bhaskar Hindi/ Dainik Savera Times

दिल्ली: 370 हटने के बाद से जम्मू कश्मीर से जुड़े 1164 मामले एनएचआरसी में पंजीकृत हुए: नित्यानंद राय

<https://www.bhaskarhindi.com/national/news/1164-cases-related-to-jk-have-been-registered-in-nhrc-since-article-370-was-repealed-nityanand-rai-464893>

<https://dainiksaveratimes.com/1164-cases-related-to-jammu-and-kashmir-have-been-registered-in-nhrc-since-article-370-was-removed-nityanand-rai/>

डिजिटल डेस्क, नई दिल्ली। केंद्रीय गृह राज्यमंत्री नित्यानंद राय ने लोकसभा में जानकारी देते हुए बताया की राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा प्रदान की गई सूचना के अनुसार 1 अक्टूबर, 2019 से दिसंबर 2022 तक एनएचआरसी में जम्मू और कश्मीर राज्य से संबंधित कुल 1164 मामले पंजीकृत किए गए हैं। वहीं अक्टूबर 2019 तक 765 शिकायतें आयोग के समक्ष लंबित थीं।

लोकसभा में पूछे गए एक सवाल का लिखित जवाब देते हुए केंद्रीय गृह राज्यमंत्री नित्यानंद राय ने बताया कि जम्मू और कश्मीर पुनर्गठन अधिनियम, 2019 के आधार पर, जम्मू और कश्मीर राज्य मानवाधिकार आयोग को समाप्त कर दिया गया है और केंद्रीय अधिनियम अर्थात मानव अधिकार संरक्षण अधिनियम, 1993 को लागू किया गया है।

नित्यानंद राय ने कहा कि जम्मू और कश्मीर के मानव अधिकार संबंधी मामलों का क्षेत्राधिकार एनएचआरसी के अंतर्गत निहित है। आयोग के समक्ष राज्य आयोग के समाप्त होने के समय कुल 765 शिकायतें लंबित थीं।

गृह राज्यमंत्री ने बताया कि एनएचआरसी द्वारा प्रदान की गई सूचना के अनुसार 1 अक्टूबर, 2019 से दिसंबर 2022 तक एनएचआरसी में जम्मू और कश्मीर राज्य से संबंधित कुल 1164 मामले पंजीकृत किए गए हैं। आयोग द्वारा उनमें से 111 मामलों पर विचार कर उन्हें बंद कर दिया गया है। वहीं 368 का निस्तारण निर्देश के साथ कर दिया है, 484 को प्रारम्भिक स्तर पर खारिज कर दिया गया है। वहीं एक मामले में मुआवजे की सिफारिश की गई है और 200 मामले आयोग में विचार किये जाने हेतु अभी लंबित हैं।

आईएनएस

डिस्कलेमर: यह आईएनएस न्यूज फीड से सीधे पब्लिश हुई खबर है। इसके साथ bhaskarhindi.com की टीम ने किसी तरह की कोई एडिटिंग नहीं की है। ऐसे में संबंधित खबर को लेकर कोई भी जिम्मेदारी न्यूज एजेंसी की ही होगी।

पश्चिम बंगाल में BJYM रैली के दौरान पुलिस कार्रवाई पर 6 महीने में फैसला करें: हाईकोर्ट ने NHRC को निर्देश दिया

<https://lawtrend.in/delhi-hc-nhrc-bjym-rally/>

दिल्ली हाईकोर्ट ने मंगलवार को राष्ट्रीय मानवाधिकार आयोग (NHRC) से अक्टूबर 2020 में पश्चिम बंगाल में भारतीय जनता युवा मोर्चा द्वारा आयोजित एक रैली के दौरान कथित पुलिस बर्बरता के संबंध में एक शिकायत पर छह महीने में निर्णय लेने को कहा।

न्यायमूर्ति प्रतिभा एम सिंह ने कहा कि हालांकि मामला एनएचआरसी द्वारा “उचित विचार प्राप्त कर रहा था”, कार्यवाही को समयबद्ध तरीके से समाप्त किया जाना चाहिए क्योंकि घटना 2020 से संबंधित है।

अदालत का निर्देश भारतीय जनता युवा मोर्चा के एक सदस्य रोहित वर्मा की याचिका पर आया, जिसने दावा किया है कि उसने पश्चिम बंगाल में 8 अक्टूबर, 2020 को आयोजित शांतिपूर्ण “नबन्ना चलो” रैली में भाग लिया, जो कथित रूप से “शिकार” बन गई। पुलिस प्रतिष्ठान के लिए जमीन” और “बड़े पैमाने पर क्रूरता” देखी।

रैली, उन्होंने कहा है, “टीएमसी के नेतृत्व वाली राज्य सरकार के अप्रभावी, गैर जिम्मेदार, क्रूर, डराने वाले, तानाशाही और हिंसक शासन के खिलाफ एक शांतिपूर्ण विरोध था।”

NHRC के वकील ने कहा कि उसने रैली के संबंध में शिकायत का संज्ञान लिया है और “स्वतंत्र और तर्कसंगत” तरीके से इससे निपटने के लिए कानून के तहत अपनी शक्ति का प्रयोग कर रहा है।

उन्होंने कहा कि आयोग इस तथ्य के प्रति सतर्क है कि उसे लंबित मामलों में तेजी से आदेश देने हैं।

“अदालत की राय है कि मामले पर उचित विचार किया जा रहा है। हालांकि, इस तथ्य पर विचार करते हुए कि विषय 2020 में हुई एक घटना से संबंधित है, यह निर्देश देना उचित समझा जाता है कि एनएचआरसी इस मामले में अपना अंतिम निर्णय लेगा।” छह महीने में,” अदालत ने आदेश दिया।

अदालत ने कहा कि एनएचआरसी द्वारा दायर जवाब के अनुसार, शिकायत के अनुसार प्राधिकरण द्वारा पश्चिम बंगाल में अधिकारियों से रिपोर्ट मांगने सहित विस्तृत कार्रवाई की गई है।

“एनएचआरसी हलफनामे से पता चलता है कि आयोग द्वारा निर्देश पारित किए गए हैं और निष्कर्ष जारी किया गया है कि मानवाधिकारों का उल्लंघन हुआ है। इसके बाद, मुख्य सचिव और पश्चिम बंगाल के डीजीपी सहित संबंधित प्राधिकरण को भी नोटिस दिया गया था,” दर्ज किया गया। अदालत।

एनएचआरसी के वकील ने कहा कि आयोग किसी भी राज्य में कानून और व्यवस्था के संबंध में “पर्यवेक्षी प्राधिकरण” नहीं है और मानवाधिकारों के उल्लंघन की शिकायतों से निपटता है।

इससे पहले, याचिकाकर्ता ने तर्क दिया था कि एनएचआरसी शिकायत पर कोई कार्रवाई नहीं कर रहा था और कानून के तहत उसे दी गई अपनी शक्तियों को “बेकार” कर रहा था।

2021 में दायर याचिका में शिकायत पर एनएचआरसी द्वारा शीघ्र निर्णय के लिए निर्देश मांगा गया था।

याचिका में कहा गया है, “शिकायत प्रतिवादी के ध्यान में लाने के लिए दर्ज की गई थी, नबन्ना चलो रैली के दुर्भाग्यपूर्ण दिन पश्चिम बंगाल में राज्य मशीनरी द्वारा किए गए घोर मानव और मौलिक अधिकारों के उल्लंघन की भयावहता थी।”

इसने दावा किया कि एनएचआरसी नोटिस तुरंत जारी किया गया था लेकिन मामला फिर ठंडे बस्ते में चला गया।

वकीलों कबीर शंकर बोस और सुरजेंद्रु शंकर के माध्यम से याचिका में कहा गया है, “शिकायत किए जाने के लगभग नौ महीने बीत जाने के बाद भी, प्रतिवादी ने पश्चिम बंगाल राज्य और इसकी पुलिस स्थापना को बुक करने के लिए कुछ नहीं किया।” दास ने कहा।

याचिका में कहा गया है कि प्रतिभागियों पर हमला लोकतंत्र पर हमला था और पुलिस और पश्चिम बंगाल की राज्य सरकार ने “जवाबदेही के लिए पश्चिम बंगाल के लोगों की मांगों को बलपूर्वक असंतोष और चुप्पी को दबाने के लिए मिलकर काम किया”।

“राज्य सरकार के इशारे पर पुलिस अधिकारियों द्वारा किए गए शांतिर हमले राजनीतिक रूप से प्रेरित हैं और किसी भी राजनीतिक दल या गुट के समर्थकों के खिलाफ केंद्रित हैं, जो पश्चिम बंगाल राज्य की सत्तारूढ़ पार्टी नहीं है, अर्थात् अखिल भारतीय तृणमूल कांग्रेस (टीएमसी),” याचिका प्रस्तुत की।

66 killed, 158 injured in police custody after Himanta Biswa Sharma becomes CMNews WAALI

<https://newswaali.com/66-killed-158-injured-in-police-custody-after-himanta-biswa-sharma-becomes-cm-news-waali/>

New Delhi: After Himanta Biswa Sharma became the Chief Minister of Assam in May 2021, 66 people died in police custody and 158 others were reported injured.

In a written reply to a question by AIUDF MP Ashraful Hussain, Chief Minister Sharma said that 35 accused were killed and 12 others injured in encounters with the police between May 10, 2021 and February 28, 2023.

He further said that apart from this, 26 people were killed and 146 other people were injured in police firing.

According to a report published in The Week, the chief minister, who also holds the charge of the state home department, said, "Apart from these, five accused were killed in an accident while trying to escape from police custody ."

During the debate on the motion of thanks to the governor's address, AIUDF MLA Aminul Islam asked why the police has become "inefficient" so that every accused escapes, he is shot dead.

He said, 'The government is making fake encounters. The cases of Kenaram Basumatary and Kirti Kamal Bora prove that fake encounters are happening in Assam. The Governor should know this.

It may be noted that the CID investigation into the death of a man suspected to be a dacoit in a police encounter on February 24 in Assam's Udalguri district has confirmed that it was a case of 'mistaken identity'.

An investigation revealed that the deceased was not the dacoit Kenaram Boro alias Kenaram Basumatary, but a man identified as Dimbeswar Muchahari, whose family claimed he was a 'farmer', but the police claimed he was 'scared' who are criminals.

In addition, student leader Kirti Kamal Bora, who was allegedly involved in drug smuggling, was injured in police firing on January 22 last year, an incident which has been criticized by opposition parties and social groups as the 'police campaign' in the state. The 'Raj' effect has been said.

A one-man commission headed by the then Additional Chief Secretary Paban Kumar Borthakur found that the police officers involved in the firing were to blame, that Bora was not carrying any kind of drugs at the time of the incident.

In June 2022, the Assam government told the Gauhati High Court that in the 13 months after Chief Minister Himanta Biswa Sharma assumed office in May 2021, there had been a total of 161 incidents of action or encounters by the police across the state, where 51 charges died. and 139 others were injured.

A hearing is also being held in the High Court on public interest litigation, where a request has been made to investigate encounters by an independent agency under the supervision of the court.

It may be noted that lawyer Arif Mohammad Yasin Jawadar has submitted a complaint to the National Human Rights Commission (NHRC) against the Assam Police for several meetings since the Himanta Biswa Sharma-led government came to power last year.

Let us tell you that after Himanta Biswa Sharma became the Chief Minister, the Assam Police intensified its campaign against drug smugglers and cattle rustlers/smugglers and criminals. He specifically launched an operation against drugs.

Several militants and suspected criminals were killed in encounters in the state after May 2021, as they claimed to have tried to escape from custody, while several others, including accused rapists and cattle smugglers, were u injured in encounters.

एनएचआरसी में जम्मू-कश्मीर से संबंधित 1,164 मामले दर्ज किए गए

नई दिल्ली, प्रेड: केंद्रीय गृह राज्य मंत्री नित्यानंद राय ने मंगलवार को लोकसभा में कहा कि केंद्र शासित प्रदेश जम्मू और कश्मीर से संबंधित कुल 1,164 मामले एक अक्टूबर 2019 से दिसंबर 2022 तक राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में दर्ज किए गए हैं। नित्यानंद राय ने नेशनल कॉफ्रेंस के लोकसभा सदस्य हसनैन मसूदी के प्रश्न के लिखित उत्तर में कहा कि जम्मू और कश्मीर पुनर्गठन अधिनियम 2019 के आधार पर जम्मू और कश्मीर मानवाधिकार संरक्षण अधिनियम 1997 को निरस्त कर दिया गया है और संबंधित केंद्रीय अधिनियम यानी मानवाधिकार संरक्षण अधिनियम, 1993 का आवेदन लागू हो गया है। जम्मू और कश्मीर में तत्कालीन राज्य मानवाधिकार आयोग को 23 अक्टूबर 2019 को समाप्त कर दिया गया था।

भारत में नक्सली हिंसा में 77 प्रतिशत की कमी आई- नित्यानंद राय : केंद्रीय गृह राज्य मंत्री नित्यानंद

संसद प्रश्नोत्तर

राय ने मंगलवार को लोकसभा में एक लिखित प्रश्न के उत्तर में कहा कि पिछले 12 वर्षों में भारत में नक्सली हिंसा में 77 प्रतिशत की कमी आई है और संबंधित घटनाओं में होने वाली मौतों की संख्या में भी 90 प्रतिशत की कमी आई है। उन्होंने कहा कि नक्सली उग्रवाद से संबंधित हिंसा का भौगोलिक प्रसार काफी कम हो गया है और 2022 में 45 जिलों के केवल 176 पुलिस स्टेशनों ने संबंधित हिंसा की सूचना दी है। 2010 में, 96 जिलों के कम से कम 465 पुलिस थानों ने वामपंथी उग्रवाद से संबंधित हिंसा की सूचना दी थी। राय ने कहा कि नक्सली उग्रवाद से संबंधित मौतों (सुरक्षा बलों और नागरिकों) की संख्या 2010 में 1005 के सर्वकालिक उच्च स्तर से घटकर 2022 में केवल 98 रह गई है।

केंद्रीय गृह राज्य मंत्री नित्यानंद राय ने कहा कि देश में अभी 17,535 पुलिस थाने चल रहे हैं।

200 human rights cases in J&K pending with NHRC: MHA

<https://www.greaterkashmir.com/kashmir/200-human-rights-cases-in-jk-pending-with-nhrc-mha>

Srinagar, Mar 14 : Union Ministry of Home Affairs on Tuesday said that hundred cases related human right are pending with National Human Rights Commission

MHA said that 1164 human rights cases pertaining to Jammu and Kashmir have been registered with the NHRC from 1st October 2019 to December 2022 and 200 cases are pending.

Divulging the information in a written question by National Conference Parliamentarian from Anantnag, Hasnain Masoodi, Minister of State for MHA Nityanand Rai said that by virtue of the Jammu and Kashmir Reorganization Act, 2019, the Jammu and Kashmir Protection of Human Rights Act, 1997 has been repealed, and the application of corresponding Central Act i.e. The Protection of Human Rights Act, 1993 has come into force.

Accordingly, he said, the erstwhile State Human Rights Commission in Jammu and Kashmir was wound up on 23 October 2019.

As per the Jammu and Kashmir Reorganisation (Adaptation of Central Laws) Order, 2020, notified on 18 March 2020, the functions relating to human rights in Jammu and Kashmir shall be dealt with by the National Human Rights Commission (NHRC).

“By virtue of the notification, the jurisdiction regarding Human Rights cases of Union Territory of Jammu and Kashmir vests in the NHRC,” he said .

He said that the total complaints that were pending before the Commission at the time of its winding up were 765.

Rai said that National Human Rights Commission is a Statutory Body and Commission has autonomy in its functioning.

“Total 1164 cases pertaining to the State of Jammu and Kashmir have been registered with the NHRC from 1st October, 2019 to December, 2022, as per the information provided by NHRC,” Rai said, adding, “Out of those, 111 have been considered and closed by the Commission, 368 have been disposed of with direction, 484 have been dismissed in limini, compensation has been recommended in one case and 200 cases are pending for consideration of the Commission.”

NHRC seeks ATRs from Baleswar DM, SP

<https://www.dailypioneer.com/2023/state-editions/nhrc-seeks-atrs-from-baleswar-dm--sp.html>

The National Human Rights Commission (NHRC) has sought action-taken reports (ATRs) from the Baleswar district Collector and Superintendent of Police on the allegations of death of a minor girl and 27 other students falling sick in a Kanyashram in the district due to food poisoning.

The NHRC passed the order taking cognisance of a petition filed by lawyer and human rights activist Radhakanta Tripathy. The NHRC directed the district and State authorities to probe the allegations and submit ATRs within four weeks.

The petitioner alleged that the students, who were inmates of the Purubi Kanyashram at Soro, fell sick due to consumption of contaminated food. He alleged that the students live in unhygienic conditions and poor-quality of food is served to them. Due to this, 27 girls fell sick and a Class-IX student, Bini Singh, died during treatment.

The negligence of the administration in not registering an FIR and taking legal and preventive measures amounts to violation of human rights of the minor girls, the petition stated.

Tripathy requested the NHRC to take legal action against the wrong doers and pay compensation to the deceased girl's family and also to all other 26 girls who suffered due to food poisoning and admitted to hospitals.

ED summons to ex principal secy to J'khand CM in money laundering case

<https://www.udayavani.com/english-news/ed-summons-to-ex-principal-secy-to-jkhand-cm-in-money-laundering-case>

Enforcement Directorate (ED) has summoned Rajiv Arun Ekka, the former principal secretary to Jharkhand Chief Minister Hemant Soren on Wednesday in connection with the money laundering case linked to suspended IAS officer Pooja Singhal, official sources said on Tuesday. Ekka, now secretary in the panchayati raj department, is likely to be questioned on the alleged irregularities in MGNREGA scheme linked to the case, the sources told PTI.

Ekka, who is embroiled in the controversy for allegedly signing official documents at a private place, was removed from the post following BJP's allegation of his conniving with middlemen. The ED is probing Singhal's role in alleged irregularities in the mining sector of the state too as part of a second case filed under the Prevention of Money Laundering Act (PMLA) along with the alleged MNREGA scam. Meanwhile, Jharkhand government on Monday set up an inquiry commission to probe the allegations against Ekka

This followed BJP leader Babulal Marandi's letter to the state chief secretary Sukhdev Singh on Monday seeking thorough probe into the alleged involvement of a power broker besides an engineer in the Police Building Construction Corporation, action against Ekka and departmental engineers. He also provided alleged copies of letters by Ekka and the engineer and claimed that they showed "a deep rooted nexus".

He also demanded the filing of an FIR against the officers involved. Marandi, a former chief minister of the state, also alleged that an engineer of the Police Building Construction Corporation was re-appointed on contract after retirement without any advertisement for the post. The notification issued by the department of personnel, administration and rajbhasa said that it considers the issue to be of public importance necessitating a thorough, independent and impartial inquiry. It appointed Justice (Retd) Vinod Kumar Gupta, a former chief justice of Jharkhand High Court as a one member commission of inquiry for probing all the issues and allegations pertaining to the matter. The commission will complete its inquiry within six months and submit a report containing its conclusion, findings and recommendations to the government, it added. The ED has said it seized cash amounting to more than Rs 36 crore linked to alleged illegal mining during investigations in two money laundering cases.

The central probe agency seized around Rs three crore cash earlier this month during searches at a location in Hazaribag district.

The searches were part of its investigation into the money laundering case against Singhal and others. Singhal, a 2000-batch Indian Administrative Service officer and former mines secretary of Jharkhand, was arrested by the Enforcement Directorate on May 11, 2022 on money laundering charges linked to alleged irregularities in the MGNREGA scheme. Raids were conducted in properties linked to her.

Singhal's confidential assistant Suman Kumar Singh was apprehended by the ED with Rs 19.31 crore in cash from his office and residence in May last year and has been in custody since then. She was a client of Singh, who looked after her financial portfolio as a chartered accountant. The Supreme Court had granted interim bail to her in the case on February 10 for a period of two months to enable her to look after her ailing daughter.

On March 4 Marandi had released a 22 second video clip at the party headquarters here claiming that Ekka could be seen signing government files in the private office of a power broker in it. Following this the state government had replaced Ekka with Vandana Dadel and transferred him to the panchayati raj department within hours. On March 6 a nine-member delegation of the Jharkhand BJP had met Governor C P Radhakrishnan and urged him to direct the state government to facilitate a CBI probe into charges of corruption against Ekka.

J&K receives Rs 1547 cr investment in current FY***Excelsior Correspondent***

JAMMU, Mar 14: A record investment of Rs 1,547 crore has been received by Jammu and Kashmir in the current fiscal till January, Union Minister of State for Home Nityanand Rai said in the Lok Sabha today.

Rai said the Government expects investments to further increase in the next five years in various important sectors like manufacturing, services, health-care and pharmaceuticals, agro-based industry, and tourism, including film and medical.

During 2022-23 till January, a record investment of Rs 1,547.87 crore has been received by the Union Territory and this investment during the current financial year is the highest ever compared to any of the previous financial years, he said replying to a written question.

The Minister said Jammu and Kashmir had received investment of Rs 376.76 crore in 2021-22, Rs 412.74 crore in 2020-21, Rs 296.64 crore in 2019-20, Rs 590.97 crore in 2018-19 and Rs 840.55 crore in 2017-18.

He said the Government of Jammu and Kashmir has already received investment proposals worth Rs 64,058 crore.

The Central Government has notified the new Central sector scheme for industrial development of Union Territory of Jammu and Kashmir on February 19, 2021, and various policy initiatives have been taken by the authorities, Rai said.

Meanwhile, between October 1, 2019 and December, 2022, the National Human Rights Commission (NHRC) has regis-

tered 1164 cases of Human Rights violations from Jammu and Kashmir.

This information was also tabled in the Lok Sabha by Nityanand Rai in reply to a written question of National Conference Member Parliament, Hasnain Masoodi.

“Total 1164 cases pertaining to the State of Jammu and Kashmir have been registered with the NHRC from 1st October, 2019 to December, 2022, as per the information provided by NHRC.

“Out of those, 111 have been considered and closed by the Commission, 368 have been disposed of with direction, 484 have been dismissed in limini, compensation has been recommended in one case and 200 cases are pending for consideration of the Commission,” the Union MoS Home told the Lok Sabha.

Masoodi had sought the details about total number of fresh cases registered from Jammu & Kashmir with the National Human Rights Commission from October 2019 to December 2022.

To another question of the NC MP about the total cases pending with the erstwhile State Human Rights Commission (SHRC) at the time of its winding up in view of the Reorganization of Jammu and Kashmir post abrogation of Article 370, the Union MoS Home said, “by virtue of the Jammu and Kashmir Reorganization Act, 2019, the Jammu and Kashmir Protection of Human Rights Act, 1997 has been repealed, and the application of corresponding Central Act i.e. The Protection of Human Rights Act, 1993 has come into force.”

1164 cases registered with NHRC post Art-370 abrogation in JK: MoS Home

New Delhi, Mar 14: Minister of State (MoS) for Home Affairs Nityanand Rai on Tuesday informed the Lok Sabha in a written reply that a total of 1,164 cases pertaining to the Union Territory of Jammu and Kashmir have been registered with the National Human Rights Commission (NHRC) from October 1, 2019 till December 2022, as per the information provided by the body.

MoS Home Nityanand Rai in a written reply to the question of National Conference Lok Sabha MP Hasnain Masoodi said, "By virtue of the Jammu and Kashmir Reorganization Act, 2019, the Jammu and Kashmir Protection of Human Rights Act, 1997 has been repealed, and the application of corresponding Central Act i.e. The Protection of Human Rights Act, 1993 has come into force. Accordingly, the erstwhile State



Human Rights Commission in Jammu and Kashmir was wound up on October 23, 2019". "As per the Jammu and Kashmir Reorganisation (Adaptation of Central Laws) Order, 2020, notified on March 18, 2020, the functions relating to human rights in case of Union Territory of Jammu and Kashmir shall be dealt with by the National Human Rights Commission (NHRC).

By virtue of the aforesaid notification, the jurisdiction regarding Human Rights cases of Union Territory of Jammu and Kashmir vests in the

NHRC," Rai informed the Lower House.

Nityanand Rai further said that the total number of complaints that were pending before the Commission at the time of its winding up was 765.

"National Human Rights Commission is a Statutory Body and Commission has autonomy in its functioning. A total of 1164 cases pertaining to Jammu and Kashmir have been registered with the NHRC from October 1, 2019, to December 2022, as per the information provided by NHRC," he added.

MoS Home said that out of those, 111 have been considered and closed by the Commission, 368 have been disposed of with direction, 484 have been dismissed in limine, compensation has been recommended in one case and 200 cases are pending for consideration of the Commission. (ANI)

Chaibasa-National-Human-Rights-Commission-Action एक्शन में अंतरराष्ट्रीय मानवाधिकार आयोग, चाईबासा जेल में मृत मुरली लगुरी के मामले में आयोग हुआ गंभीर

<https://indianewsviral.co.in/chaibasa-national-human-rights-commission-action/>

राष्ट्रीय मानवाधिकार आयोग दिल्ली ने चाईबासा जेल में मृत मुरली लगुरी मामले में कड़ा रुख अपनाया है।

जिस में कहा गया है. इस मामले में, आयोग को अधीक्षक, जिला जेल, चाईबासा, पश्चिमी सिंहभूम, झारखंड से सदर अस्पताल में 09.09.2022 को एक अंडरट्रायल कैदी, मुरली लागुरी चुंडी पुत्र लेफ्टिनेंट चंदर लागुरी की हिरासत में मौत के संबंध में एक सूचना प्राप्त हुई है.

आयोग ने संज्ञान लेते हुए संबंधित अधिकारियों से अपेक्षित रिपोर्ट मांगी. आयोग के निर्देशों के अनुसरण में आयोग को निम्नलिखित रिपोर्टें प्राप्त हुई हैं:-

1. विस्तृत रिपोर्ट, मौत की ओर ले जाने वाले सभी पहलुओं को कवर करती हैं.
2. एनएचआरसी प्रारूप के अनुसार प्रारंभिक स्वास्थ्य जांच रिपोर्ट
3. पूर्व जेल सहित पूर्ण चिकित्सा उपचार रिकॉर्ड
4. पूछताछ पंचनामा
5. पोस्टमॉर्टम परीक्षा रिपोर्ट

शेष रिपोर्ट अभी प्रतीक्षित थी.

जिलाधिकारी/ कलेक्टर, पश्चिमी सिंहभूम, पुलिस अधीक्षक, पश्चिमी सिंहभूम एवं अधीक्षक, जिला जेल, चाईबासा, झारखंड को शेष रिपोर्ट अर्थात पोस्टमॉर्टम परीक्षा की सीडी जमा करने के लिए दिनांक 05/12/2022 को एक अनुस्मारक जारी किया जाए. आयोग में चार सप्ताह के भीतर विसरा की रासायनिक जांच, विसरा की हिस्टोपैथोलॉजी

जांच, एफएसएल रिपोर्ट के आधार पर मौत का अंतिम कारण और मजिस्ट्रियल जांच रिपोर्ट सकारात्मक रूप से, हालांकि, कोई रिपोर्ट प्राप्त नहीं हुई है।

इन परिस्थितियों में, जिला मजिस्ट्रेट/कलेक्टर, पश्चिमी सिंहभूम, पुलिस अधीक्षक, पश्चिमी सिंहभूम और अधीक्षक, जिला जेल, चाईबासा, झारखंड को एक अंतिम अनुस्मारक जारी किया जाता है, जिसमें शेष रिपोर्ट चार सप्ताह के भीतर सकारात्मक रूप से भेजने के लिए कहा जाता है।

आयोग पीएचआर अधिनियम, 1993 की धारा 13 के तहत अपनी शक्तियों का प्रयोग करने के लिए विवश होगा।

शिकायतकर्ता व मानवाधिकार कार्यकर्ता बैरम खान ने कहा कि मुरली लगुरी का मामला अंतिम चरण में चल रहा है। कमीशन कार्रवाई जरूर करेगी।

पुलिस बर्बरता की शिकायत पर छह महीने में फैसला करे एनएचआरसी : हाईकोर्ट

■ सहारा न्यूज ब्यूरो

नई दिल्ली।

हाईकोर्ट ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से कहा है कि वह पश्चिम बंगाल में अक्टूबर 2020 में भारतीय जनता युवा मोर्चा (भाजयुमो) की रैली के दौरान कथित पुलिस बर्बरता की शिकायत पर छह महीने में फैसला करे। न्यायमूर्ति प्रतिभा मनिंदर सिंह ने कहा कि वैसे आयोग इस मामले में उचित विचार कर रहा है, लेकिन कानूनी कार्यवाही को समयबद्ध तरीके से समाप्त किया जाना चाहिए। क्योंकि यह घटना 2020 की है।

कोर्ट का निर्देश भारतीय जनता युवा मोर्चा के एक सदस्य रोहित वर्मा की याचिका पर आया है, जिसमें कहा गया है कि उसने पश्चिम बंगाल में 8



कोर्ट ने कहा, कानूनी कार्यवाही को समयबद्ध तरीके से समाप्त किया जाना चाहिए, क्योंकि यह घटना 2020 की है

अक्टूबर, 2020 को आयोजित शांतिपूर्ण 'नबन्ना चलो' रैली में भाग लिया था। लेकिन यह रैली कथित रूप से पुलिस बर्बरता की शिकार बन गई। उन्होंने यह

भी कहा कि रैली तृणमूल कांग्रेस (टीएमसी) के नेतृत्व वाली राज्य सरकार के अप्रभावी, गैर जिम्मेदार, क्रूर, डराने वाले, तानाशाही और हिंसक शासन के खिलाफ एक शांतिपूर्ण विरोध था।

एनएचआरसी के वकील ने कहा कि उसने रैली को लेकर मिली शिकायत का संज्ञान लिया है। वह उचित तरीके से उसके निपटारे के लिए कानून के तहत अपनी शक्ति का प्रयोग कर रहा है। आयोग इस तथ्य के प्रति सतर्क है कि उसे लंबित मामलों में तेजी से आदेश देने हैं। कोर्ट ने कहा कि इस मामले में उचित विचार किया जा रहा है। यह शिकायत 2020 में हुई एक घटना से संबंधित है, इसलिए एनएचआरसी इस मामले में छह महीने के भीतर अपना अंतिम निर्णय ले।

एनएचआरसी में जम्मू-कश्मीर से संबंधित 1,164 केस दर्ज

केंद्रीय गृह राज्य मंत्री नित्यानंद राय ने लोकसभा में कहा कि केंद्र शासित प्रदेश जम्मू - कश्मीर से संबंधित कुल 1,164 मामले एक अक्टूबर 2019 से दिसंबर 2022 तक राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में दर्ज किए गए हैं। नित्यानंद राय ने नेशनल कांग्रेस के लोकसभा सदस्य हसनैन मसूदी के प्रश्न के लिखित उत्तर में कहा कि जम्मू और कश्मीर पुनर्गठन अधिनियम 2019 के अधार पर जम्मू और कश्मीर मानवाधिकार संरक्षण अधिनियम 1997 को निरस्त कर दिया गया है और संबंधित केंद्रीय अधिनियम यानी मानवाधिकार संरक्षण अधिनियम, 1993 का आवेदन लागू हो गया है। जम्मू-कश्मीर में राज्य मानवाधिकार आयोग को 23 अक्टूबर 2019 को समाप्त कर दिया गया था।

200 human rights cases in J&K pending with NHRC: MHA

SHABIR IBN YUSUF

Srinagar, Mar 14 : Union Ministry of Home Affairs on Tuesday said that hundred cases related human right are pending with National Human Rights Commission

MHA said that 1164 human rights cases pertaining to Jammu and Kashmir have been registered with the NHRC from 1st October 2019 to December 2022 and 200 cases are pending.

Divulging the information in a written question by National Conference Parliamentarian from Anantnag, Hasnain Masoodi, Minister of State for MHA Nityanand Rai said that by virtue of the Jammu and Kashmir Reorganization Act, 2019, the Jammu and Kashmir Protection of Human Rights Act, 1997 has been repealed,

and the application of corresponding Central Act i.e. The Protection of Human Rights Act, 1993 has come into force.

Accordingly, he said, the erstwhile State Human Rights Commission in Jammu and Kashmir was wound up on 23 October 2019.

As per the Jammu and Kashmir Reorganisation (Adaptation of Central Laws) Order, 2020, notified on 18 March 2020, the functions relating to human rights in Jammu and Kashmir shall be dealt with by the National Human Rights Commission (NHRC).

“By virtue of the notification, the jurisdiction regarding Human Rights cases of Union Territory of Jammu and Kashmir vests in the NHRC,” he said .

He said that the total

complaints that were pending before the Commission at the time of its winding up were 765.

Rai said that National Human Rights Commission is a Statutory Body and Commission has autonomy in its functioning.

“Total 1164 cases pertaining to the State of Jammu and Kashmir have been registered with the NHRC from 1st October, 2019 to December, 2022, as per the information provided by NHRC,” Rai said, adding, “Out of those, 111 have been considered and closed by the Commission, 368 have been disposed of with direction, 484 have been dismissed in limini, compensation has been recommended in one case and 200 cases are pending for consideration of the Commission.”